For CONTINENTAL PETROLEUMS LIMITED

Madan Lai Khandelwai (Managing Director

FE SUNDAY

CONTINENTAL PETROLEUMS LIMITED

CIN: L23201RJ1986PLC003704 • Website: www.contol.in • Email- cs.conpetco@gmail.com; conpetco@gmail.com

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing

Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations), Notice is hereby given that

the meeting of the Board of Directors of the Company is scheduled to be held on Saturday, 13th February, 2020

at 03.00 P.M at the registered office of the company inter alia, to consider, approve and take on record the

Unaudited Financial Results of the company for the Quarter and nine months ended December 31st, 2020 along

with the limited review report of the auditor. Further, the trading window for dealing in securities of company is

already closed for all designated persons of the company and their immediate relatives from 01st January, 2021

and the same shall remain closed till 48 hours after the announcement of the financial results for the Quarter and

nine months ended December 31st, 2020. This information is also available on the website of the company at

FORM A

PUBLIC ANNOUNCEMENT

Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CALZINI FASHIONS

RELEVANT PARTICULARS

14/06/2007

27 July, 2021

CALZINI FASHIONS LIMITED

U74994DL2007PLC164774

on 28.01.2021 received on 03.02.2021)

IBBI/IPA-001/IP-P00878/2017-2018/11475

Sector 9, Rohini, New Delhi 110085,

Email: carkagarwal@gmail.com

Email: calzinicirp@gmail.com

Relevant Forms are available at

https://www.ibbi.gov.in/home/downloads

Address: Unit No. 531, Fifth Floor, Plot No. 8, S.G.

Shopping Mall, Community Center, D.C. Chowk,

Address: Unit No. 531, Fifth Floor, Plot No. 8,

S.G. Shopping Mall, Community Center, D.C.

17 February 2021, (Order received on 03 Februar

2021 from Hon'ble Adjudicating Authority, hence

14 days calculated from the receipt of order)

Chowk, Sector 9, Rohini, New Delhi 110085

Registrar of Companies NCT of Delhi and

Registered Office: S-66, Greater Kailash, Part-

28.01.2021, (Order passed by Hon'ble Adjudicating

Authority in Company Petition No. IB-219/ND/202

Under Requiation 6 of the insolvency and Bankruptcy Board of India (Insolvency)

principal office (if any) of corporate debtor South Delhi New Delhi 110048

Name and registration number of the Name: Reetesh Kumar Agarwal

insolvency professional acting as interim Reg. No.:

www.contol.in and website of BSE at www.bseindia.com.

Name of corporate debtor

Date of incorporation of corporate debto

Authority under which corporate

debtor is incorporated /registered

Address of the registered office and

respect of corporate debtor

Estimated date of closure of

resolution professional

with the Board

insolvency resolution process

Address and e-mail to be used for

resolution professional,

resolution professional

14 (a) Relevant Forms and

(b)Details of authorized

correspondence with the interim

Last date for submission of claims

Classes of creditors, if any, unde

clause (b) of sub-section (6A) of

section 21, ascertained by the interim

Names of Insolvency Professionals

identified to act as Authorised

Representative of creditors in a class

(Three names for each class)

Address and e-mail of the interior

resolution professional, as registered

Corporate Identity No. / Limited Liab

Identification No. of corporate debtor

Place : Jaipur

Date: 06-02-2021

SINDHU TRADE LINKS LIMITED Regd. Office: 129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi-110035 CIN: L63020DL1992PLC121695

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company will be convened on Saturday, 13th February, 2021 at 04.00 P.M., to consider and approve the Unaudited Financial Results of the Company for the Quarter ended on 31st December, 2020.

Further the Trading Window for dealing in the shares of the Company by Designated Persons and their connected persons is closed from January 1st, 2021 till 48 hours after declaration of Unaudited financial results for the quarter ended on December, 31st, 2020 by the Board of Directors of the Company

This said information is also available on the Company's website at www.sindhutrade.com and may also be available on the website of the stock exchange at www.bseindia.com. By the order of the Board

For Sindhu Trade Links Limited Satya Pal Sindhu Place: New Delhi Date: 06.02.2021 Managing Director

FORM NO. URC-2 Advertisement giving notice about

registration under Part I of Chapter XXI [Pursuant to section 374(B) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Centra Registration Centre, Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8 Sector 5, IMT Manesar, Gurgaon, Haryana that "M/s. PADAMSHREE NARENDRA MOHAN SHIKSHA SAMITI" a Society may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company

The principal objects of the company are as follows:

limited by shares.

a. To take-over the business of 'PADAMSHREE NARENDRA MOHAN SHIKSHA SAMITI as a going concern b. To provide and promote public charitable and literary objects in the field of education.

A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office a Mohan Nagar Karmchari Sehkari Awas Samiti, Sector 5, Vasundhara, Ghaziabad -201012, Uttar Pradesh.

Notice is hereby given that any person objecting to this application may communicate their objection in writing to the gistrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code- 122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office. NAME OF APPLICANTS

> 1. SUINIL KUMAR SHARMA 2. RAHUL SINGH

> > बैंक ऑफ़ इंडिया

Bank of India

3. SANGEETA SHARMA **Date**: 06.02.2021 | **Place**: Ghaziabad

MAYUR LEATHER PRODUCTS LIMITED CIN: L19129RJ1987PLC003889 Regd. Office: B-5, Vrindavan Apartments, Vrindavan Vihar , King's Road, Jaipur-302019(Raj

Works & Factory Office: F-26-A, RIICO Industrial Area, Manpura Macheri, Amer. Jaipur-3038 Tel: +91-9929988801 Email: cs@mayurleather.com Website: www.mayurgroups.com NOTICE

applicable regulation of the SEBI (Listing Obligation and Disclosure Requirement) Regulation 2015, a Meeting of the Board of the Directors of the Company is scheduled to be held or Saturday, 13th February, 2021 at 04.00 P.M. at the Registered Office at B-5, Vrindavar Apartments, Vrindavan Vihar, King's Road, Jaipur-302019(Rai) inter-alia to consider and approve the Un-audited Standalone and Consolidated Financial Results of the Company for the quarter and nine month ended 31.12.2020. The information contained in this notice is also available on the Company's website

For Mayur Leather Products Limited

Dated: 06.02.2021 Amita Poddar Place: Jaipur Chairman & Director DIN: 00143486

RATHI INDUSTRIES LTD. Regd. Office: A-24/6, Mohan Co-Operative Indl. Estate, Mathura Road, New Delhi-110044. ☆ The Karnataka Bank Ltd. SALE CIN: L74899DL1991PLC046570 Your Family Bank . Across India. NOTICE Ph. No. 011-46569307, Head Office, Mangaluru - 575 002 | CIN : L85110KA1924PLC001128 E-mail ld: compliance.ril@gmail.com Website: www.rathistelmax.com

> Notice is hereby given that meeting of Board of Directors of the Company will be held at Plot No. 1319, G.T. Road, Chhapraula, Gautam Budh Nagar - 201009 on Saturday, the 13th day of February, 2021 to consider and approve the unaudited financial results for the quarter ended 31st December 2020. By order of the Board, For Rathi Industries Ltd.

> > Sangram Singh (Whole Time Director) Place: New Delhi Date: 06.02.2021

> > > der atter replet
> > > Bank of Banada
> > >
> > > OF

CORRIGENDUM

TO THE NOTICE OF PUBLIC

FOR THE VOLUNTARY LIQUIDATION

PROCESS OF FINSERY SOLUTION

NTERNATIONAL PRIVATE LIMITED

Advertisement made in edition of

Financial Express in English

language and Jansatta in Hindi

language dated 06th February, 2021

for Public Announcement in Form A

of Voluntary Liquidation Process of

Finsery Solution International Private

Limited shall be taken as null and

void. No further action shall be taken

on behalf of the advertisement

PRAG BOSIMI SYNTHETICS LIMITED **CIN No.** L17124AS1987PLC002758 Corp Off: 79/83, Laxmi Insurance Bldg.

Sir P.M. Road, Fort, Mumbai - 400001

NOTICE

Pursuant to Regulation 29 read with Regulation 47 of SEBI(Listing Obligations and Disclosure Requirements). Regulations, 2015. Notice hereby given that a meeting of the Board of Directors of Prag Bosimi Synthetics Limited will be held at the Corporate Office of the Company on Friday, 12th February, 2021 at 4.30 pm inte alia, to transact the following

2. Appoint Mr. Rohit P. Doshi (Independen Director) as Whole Time Director 3. Any other matter with the permission of Chair Yours Faithfully For Prag Bosimi Synthetics Limited

1. Un Audited Financial Results of the Compan

for the Third Quarter ended on 31st Dec 2020

Devang Vyas Date: 5th February, 2021 (Director

Phone Number: 011-42420164, 011-27676399 E-mail: info@deltaleasing.in Website: www.deltaleasing.in

47 of the Securities and Exchange Board of India (Listing Obligations and Disclosure uirements) Regulations, 2015, Notice be and irectors of Delta Leasing & Finance Limited i cheduled to be held on Saturday, 13" February 2021 at 5:00 P.M. at the Registered Office of the Company at 55 F.I.E., Patpargani Industrial Area Delhi-110092 to consider and approve the U audited Financial Results of the Company for the uarter ended 31st December, 2020 and to consider any other matter with the permission of

This Intimation is also available on the website o of the Company viz. (www.deltaleasing.in)

GRM OVERSEAS LIMITED CIN: L74899DL1995PLC064007

Tel No: 011-47330330, Fax No: 011-(0180 - 2653673)

Pursuant to Regulation 47 read with Regulation 29 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015. Notice is hereby given that a Meeting of the Board of Directors of GRM Overseas Limited is scheduled to be held on Saturday, February 13th, 2021 at 05.00 p.m. to inter alia, consider and approve the Unaudited Financial Results of the Company for the Quarter ended on 31st December, 2020 and to consider any other business, if any. The said Notice may be accessed on the Company's Website at

Date: 06th February, 2021 Place: New Delhi

(Company Secretary

(As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002) Whereas, the undersigned being the Authorized Officer of the BANK OF BARODA, under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the Borrower/Guarantors as given below to repay the amount mentioned below within 60 days from the receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section (4) of section 13 of the act read with rule 8 of the security interest Enforcement rules, 2002 on the date mentioned below against their names. The Borrower/Guarantors in particular and the public in general are hereby cautioned not to deal with the property, and any dealings with the property will be subject to the charge of Bank of Baroda Delhi Road Branch for the amount detailed below and interest together with expenses thereon. The Borrower's attention is invited to provisions of

Sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured asset Name of the Description of Immovable Properties Borrowers/Guarantors Borrower: Mrs. Jyoti All that part and parcel of the property consisting of Residential 01.09.2020 flat NO. 52, Bhagwati Kunj Hapur Bypass Meerut- 250002 Sharma W/o Manish Admeasuring area 33.44 sq.mt. Registered in the name of the Date of Sharma Mrs. Kamlesh Sharma W/o Mr. Ram Kumar Sharma. Bounded Possession by: East: 12 ft/ Rast 20 ft wide on ground floor, West: 12 feet/ 03.02.2021

Place: Meerut

Chakroad, North: 30 feet/flat no f-51, South: 30 feet/flat No. 53f.

Date: 06.02.2021

THE KANGRA CO-OPERATIVE BANK LTD. C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058

Phone: 011-25611041, 25611042, 25611043, 25611044

E-mail: leagal@kangrabank.com, legal1@kangrabank.com Website: www.kangrabank.com APPENDIX IV

> [See rule 8(1)] POSSESSION NOTICE

(For immovable property)

The undersigned being the Authorised officer of "The Kangra Co- operative Bank Ltd." Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under the Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated: 18-11-2019, calling upon the borrower Sh. Anmol Gupta S/o. Late Sh. Roshan Lal Gupta R/o. K-17/17, Street No.8, Gangotri Vihar, West Gonda, Delhi-110053, and Sh. Anmol Gupta S/o. Late Sh. Roshan Lal Gupta C/o. M/s Jai Durga Trading Co. 488/3A/2, Gurudwara Road, Main Market, Dilshad Garden, Delhi-110095 and calling upon the Mortgagor Smt. Swarna Gupta W/o. Late Sh. Roshan Lal Gupta K-17/17 Street No.8, Gangotri Vihar, West Gonda, Delhi-110053, to repay the amount mentioned in the notice being ₹17.61,339/- (Rupees Seventeen Lakhs Sixty One Thousand Three Hundred Thirty Nine Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the

The above mentioned borrower/mortgagor/surety having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under section 13(4) of the said Act read with rule 9 of the said rules, on this 04" day of

date of payment, with in 60 days from the date of receipt of the notice.

The borrower/mortgagor/surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of ₹17,61,339/ together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount.

DISCRIPTION OF THE PROPERTY: The property under consideration is built up Residential property with roof/terrace rights area measuring 69Sq. Yds.

1. All the part and parcel of the Built-UP property, with whole of the structure, built thereon, according to the site, area measuring 69 sg, vds., bearing property No. K-17/17, out of Khasra No. 557, with terrace rights upto the last storey, fitted with electricity and water connections in running condition, situated in the area of Village Ghonda, Gujran Khadar, in the abadi of West Ghonda, Gali No.8, Illaga Shahdra, Delhi-110053.

All the part and parcel of the Built-UP property, with whole of the structure built thereon, according to the site, area measuring 69 sq. yds., bearing property No. K-17/17, out of Khasra No. 557, with terrace rights upto the last storey, fitted with electricity and water connections in running condition, situated in the area of Village Ghonda, Gujran Khadar, in the abadi of West Ghonda, Gali No.8, Illaga Shahdra, Delhi-110053. Falling under the Registration of Sub-Registrar -IV, Delhi.

Bounded as under:-EAST : PROPERTY OF OTHERS. WEST : PROPERTY OF OTHERS. NORTH : GALI18 FEET,

SOUTH : PROPERTY OF OTHERS.

AUTHORISED OFFICER THE KANGRA CO-OPERATIVE BANK LTD. DELHI. HEAD OFFICE AT, C-29, COMMUNITY CENTRE. PANKHA ROAD, JANAKPURI, NEW DELHI-58.

DELTA LEASING & FINANCE LIMITED CIN: L67120DL1983PLC016990 55 F.I.E. Patparganj, Industrial Area, Delhi-110092

NOTICE Pursuant to Regulation 29 read with Regulation

BSE Limited (www.bseindia.com) where the Company's shares are listed and on the website For DELTA LEASING & FINANCE LIMITED

(Renu Jindal)

Place: Delhi Date: 06.02.2021 DIN: 01843439

Registered Office: 128, First Floor, Shiva Market Pitampura North Delhi- 110034 Website: www.grmrice.com,Email id: grmrice1@gmail.com

PUBLIC NOTICE

http://www.grmrice.com and may also be accessed on the Stock Exchange website at http://www.bseindia.com.

By order of the Board FOR GRM OVERSEAS LIMITED **Balveer Singh**

Branch: Delhi Road, 232, R.K. Puram POSSESSION NOTICE Delhi Road, Meerut (U.P.)- 250002 (For Immovable Property)

Authorized Officer, Bank of Baroda

representatives are available at: Notice is hereby given that the National Company Law Tribunal, New Delhi (Court V has ordered the commencement of a corporate insolvency resolution process of CALZINI FASHIONS LIMITED on 28.01.2021. The creditors of CALZINI FASHIONS LIMITED, are hereby called upon to submi their claims with proof on or before 17 February 2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only Date of Outstanding All other creditors may submit the claims with proof in person, by post or by

Amount

Sd/

electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall 12,20,652.56 indicate its choice of authorised representative from among the three insolvence + Further professionals listed against entry No.13 to act as authorised representative of the nterest thereor class [specify class] in Form CA. N.A. Submission of false or misleading proofs of claim shall attract penalties.

DELHI.

New Delhi

DATED: 05.02.2021

Date: 06.02.2021 REETESH KUMAR AGARWAL Place: New Delhi Interim Resolution Professiona

THE KANGRA CO-OPERATIVE BANK LTD.

C-29, Community Centre, Pankha Road, Janakpuri, New Delhi-110058 Phone: 011-25611041, 25611042, 25611043, 25611044 E-mail: leagal@kangrabank.com, legal1@kangrabank.com Website: www.kangrabank.com

> APPENDIX IV [See rule 8(1)]

POSSESSION NOTICE

(For immovable property)

The undersigned being the Authorised officer of "The Kangra Co- operative Bank Ltd." Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1916, Chuna Mandi, Pahar Ganj, New Delhi-110055, under the Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, the Bank had issued a demand notice on dated: 16-09-2019, calling upon the borrower and Mortgagor Smt. Mamta Saboo W/o. Sh. Arun Saboo R/o. 1655B/15, Ground Floor, Govindpuri, Kalkaji, Delhi-110019, and Smt. Mamta Saboo W/o. Sh. Arun Saboo 1162/12, Top Floor, Govindpuri, Kalkaji, Delhi-110019 and also at Smt. Mamta Saboo W/o. Sh. Arun Saboo C/o. M/s. Exim India, 1623/13, Main Road, Govindpuri, Kalkaji, Delhi-110019, to repay the amount mentioned in the notice being ₹ 36,89,021/- (Rupees Thirty Six Lakhs Eighty Nine Thousand Twenty One Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the

notice till the date of payment, with in 60 days from the date of receipt of the notice. The above mentioned borrower/mortgagor/surety having failed to repay the amount, notice is hereby given to the borrower and the public in general that the Bank has taken possession of the property described here in below in exercise of powers conferred under section 13(4) of the said Act read with rule 9 of the said rules, on this 05" day of February 2021.

The borrower/mortgagor/surety in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of ₹36,89,021/together with further interest, penal interest and other charges as are applicable to this

Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. DISCRIPTION OF THE PROPERTY: The property under consideration is built up Residential property with out terrace rights area measuring 99Sq. Yds. 1. All the part and parcel of the BUILT UP GROUND FLOOR (WITHOUT TERRACE)

MEASURING 99 SQ. YARDS OF PROPERTY NO.1655-B, GALI NO. 15, MEASURING 99 SQ. YARDS, CARVED OUT OF KHASRA NO. 93, SITUATED AT GOVIND PURI, KALKAJI, NEW DELHI-110019. CONSISTING OF THREE BEDROOM, ONE DRAWING CUM DINING, ONE KITCHEN, TWO TOILET CUM BATH, INSTALLED WITH SEPARATE ELECTRIC WITH EASEMENTS ATTACHED THERETO i.e. usage of common services, staircase etc. along with proportionate rights of land beneath the building. All the part and parcel of the BUILT UP GROUND FLOOR (WITHOUT TERRACE

MEASURING 99 SQ, YARDS OF PROPERTY NO.1655-B, GALI NO.15, MEASURING 99 SQ, YARDS, CARVED OUT OF KHASRA NO. 93. SITUATED AT GOVIND PURI. KALKAJI, NEW DELHI-110019. CONSISTING OF THREE BEDROOM, ONE DRAWING CUM DINING, ONE KITCHEN, TWO TOILET CUM BATH, INSTALLED WITH SEPARATE ELECTRIC WITH EASEMENTS ATTACHED THERETO i.e. usage of common services, staircase etc. along with proportionate rights of land beneath the building. Falling under the Registration of Sub-Registrar-V, Delhi. (HARISH SHARMA)

> AUTHORISED OFFICER THE KANGRA CO-OPERATIVE BANK LTD. HEAD OFFICE AT. C-29, COMMUNITY CENTRE PANKHA ROAD, JANAKPURI, NEW DELHI-58.

AUTHORIZED OFFICER, IDBI BANK LTD



E-AUCTION NOTICE

Earnest | Last Date &

(HARISH SHARMA)

IDBI BANK LIMITED, Retail Recovery, 1st Floor, Videocon Tower, E 1, Jhandewalan Extension, New Delhi-110055, Ph. 011-66083056, 011-66083075

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 to be held on 26.02.2021 from 11:00 AM - 12:00 NOON

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below mentioned immoveable properties/ secured assets are mortgaged/charged to the security and Enforcement of Security Interest Act, 2002, the Authorised Officers have issued Demand Notice for recovery of sums from the borrowers./guarantors/mortgagors(herein referred to as borrowers) as per details given below against each borrower. Further, in exercise of powers contained in the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, the respective Authorised Officers have taken physical/symbolic possession of the under mentioned secured assets. Whereas sale of secured assets is to be made through Public E-Auction for recovery of the secured debts due to IDBI BANK Ltd. from the Borrowers as per the demand notice plus future interest, costs and charges incurred by the bank theron, less recoveries if any thereafter. The general Public is invited to bid either personally or through duly authorised agent. SCHEDULE OF SALE OF SECURED ASSETS

Date of Demand Status of Date & Time of **Details of account in which** Name & Contact No. of Name of Borrower/ Money Time of Notice and Incrementa Date of Reserve Sr. **Possession** Inspection of **Authorised Officer/ Description of Secured Assets** EMD is to be deposited through deposit of Co-Borrower/ **Deposit** O/S Amount **Possession Bidding Price** No. (Physical or **Property** RTGS/NEFT & IFSC Code **Nodal Officer** (EMD) EMD & bid Guarantor mentioned Symbolic) therein Amount **Document** Prospective Account Number- 83037000010793 Flat No-309 A, Building No.3, Big Sky Tower, Golf View Apartment, Ms. Ranjana S. Prasad: 9810449799 20.09.2017 & Mr. Sorabh Pandoh (Borrower) & Rs. Rs. 25.02.2021 til buyers may visit Name: IDBI Bank Ltd. Sushant Golf City, Lucknow (Area 2967 Sq Ft) Symbolic 10.02.2020 Mr. Ajay Bhalla: 011-66083001 Ms. Sana Naseem (Co-Borrower) Rs. 92,07,078/-95,13,978.30/ 5:00 PM 10,000/-9,51,397/ on their own. IFSC Code - IBKL0000830 Account Number- 83037000010793 Flat No-203B, Big Sky Tower, Tower No.2, Golf View Apartment, Prospective Ms. Deepika Kumar:011-66083056 20.09.2017& Mr Akashdeep Chauhan (Borrower) & Rs. 25.02.2021 till Name: IDBI Bank Ltd. buyers may visit Sushant Golf City, Lucknow. (Area 2441 Sq Ft) Mr. Ajay Bhalla 011-66083001 Symbolic 10.02.2020 Ms. Harpreet Juneja (Co- Borrower) Rs. 91,57,947/-79,30,809/-10,000/-7,93,080/-5:00 PM IFSC Code - IBKL0000830 on their own.

BRIEF TERMS AND CONDITIONS OF E-AUCTION SALE: The sale shall be subject to the terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002. (1) The sale of Secured Assets is on "as is where is basis", "as is what is basis", "whatever there is basis" and "no recourse basis" for and on behalf of the Secured Creditors viz.: IDBI Bank Ltd. (2) The sale is strictly subject to the terms & conditions given in this advertisement and in the "Bid Document". Bid document can be obtained from any of our offices, on all working days or downloaded from IDBI's website i.e. www.idbi.com and also at https://www.bankeauctions.com (3) The sale would be on e-auction platform at website https://www.bankeauctions.com through E-aucion service provider C1 India Pvt. Ltd., Contact Mr. Vinod Chouhan (email: delhi@c1india.com and support@bankeauctions.com) or Cell: +91-9813887931 | Phone: +91-124-4302020 (4) The authorized officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone/ cancel the auction at anytime without assigning any reason whatsoever and his decision n this regard shall be final. (5) The successful bidder will be required to deposit 25% of the sale price immediately on confirmation of the sale price is to be paid within 15 days of the confirmation of the sale or such extended period as may be agreed to by the AO. In case of failure to deposit the balance amount within the prescribed period, the deposited amount shall be forfeited, including earnest money. (6) In case of default in depositing the 25% bid amount within the prescribed period, the amount already deposited will be forfeited and secured assets will be resold. (7) All statutory dues/ attendant charges/other dues including registration charges, stamp duty, taxes extra shall be borne by the purchaser. For further details and complete Terms and Conditions, please visit www.idbi.com and/or contact the Nodal officers/Authorized Officers mentioned above against each property.

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SARFAESI ACT 2002 The borrower/guarantors are hereby notified to pay the sum as mentioned above along with upto date interest and ancillary expenses before the date of e-auction failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and costs

financialexp.epapr.in

Date: 06.02.2021

Notice is hereby given in pursuant of the Regulation 29 read with Regulation 47 and other

www.mayurgroups.com and also available on the website of BSE ltd www.bseindia.com.

OF

Asset Recovery Management Branch 8-B, First Floor, Rajendra Park, Pusa IMMOVABLE Road, New Delhi-110060. | Phone : 011-25813466 | Mobile : 9319891680 PROPERTY E-Mail: delhiarm@ktkbank.com | Website: www.karnatakabank.com E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

read with proviso to rule 9(1) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to public in general and in particular to Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the secured Creditors, the Physical Possession of which has been taken by the Authorised Officer of the Secured Creditors on 16.02.2016, will be sold on "As is Where is", "As is What is" and "Whatever there is" on 25.02.2021, for recovery of aggregate amount of banks Rs.36,40,578.11/- (Rupees Thirty Six Lakhs Forty Thousand Five Hundred Seventy Eight and Paisa Eleven Only) i.e.[A] Rs.1,50,368.00/- under A/c No.5447001800034301 along with future interest from 01.11.2018, Plus Costs, [B] Rs.2,08,031.74 under A/c No.5447001800035901 along with future interest 01.11.2018, Plus Costs [C] Rs.2,82,769.00/- under A/c No.5447001800036401 along with future interest 11.11.2018, Plus Costs [D] Rs.29,99,409.37/- under A/c No.5447000600108201 along with future interest 01.11.2018, Plus Costs, due to the Karnataka Bank Ltd. Savita Vihar, Branch-Delhi, Plot No.13, Near Sai Mandir, Main Road, Savita Vihar, Delhi-110092, the Secured creditors from **(1) Mr. Ranjeev Saini** S/o Mr. Rikhi Ram Saini, B-5, F-

W/o Mr. Ranjeev Saini, B-5, F-4, Bharat Apartment, Surva Nagar, Ghaziabad, Uttar Pradesh-201011, being borrowers/guarantors/co-obligants. DESCRIPTION OF THE IMMOVABLE PROPERTY: All that piece and parcel of shop No.56 with builtup ground and first floor comprising 1 shop each situated at Opposite Police Chowki, G.D.A Krishna market Transport Nagar. Delhi-UF Border GT Road, Chikambarpur Dist. Ghaziabad UP comprising of plot measuring 6.75 sq.metre with building constructed there on belonging to Mr.Ranjeev Saini. **Boundaries:** East: common passage West: H.P.Petrol Pump

4, Bharat Apartment, Surya Nagar, Ghaziabad, Uttar Pradesh-201011 (2) Mrs. RituSaini

South: Property No.57 North: Property No.55 Reserve Price / Upset Price below which the property may not be sold: Rs. 4,59,000.00 (Rupees Four Lakhs Fifty Nine Thousand Only) Earnest money to be deposited/tendered: Rs.45,900.00 (Rupees Forty Five Thousand Nine Hundred Only)

(The borrower's/mortgagor's attention is invited to the provisions of Sub-section (8) of

Section 13 of the Act, in respect of time available to redeem the secured asset).

(This Notice shall also serve as Notice under Sub Rule (1) of Rule (9) of Security Interest Enforcement Rules-2002 to the Borrower/Guarantors) For detailed terms and conditions of sale, please refer to link in Karnataka Bank's Website i.e. www.karnatakabank.com under the head "mortgaged assets for sale". The E-auction will be conducted through portal https://bankauctions.in/on 25.02.2021 from 11:30 am to 12:30 pm with unlimited extension of 05 minutes. The intending bidder is required to register their name at https://bankauctions.in/ and get the user Id and password free of cost and get online training on E-auction (tentatively on 24.02.2021) from M/s. 4 closure, Flat No.102, Plot No.20, Amrutha Apartments, Mothinagar, Hyderabad- 500018 contact No. 040-23836405, mobile 8142000809, E-mail: vikas@bankauctions.in and info@bankauctions.in.

Date: 06.02.2021 For Karnataka Bank Ltd. Place: Delhi Chief Manager & Authorised Officer

> E-AUCTION NOTICE

Shimla Byepass Road, Sevla Kalan, Dist. Dehradun - 248171 Tel No. - 0135-2640046, 2641002, Email: Dehradun.ARD@bankofindia.co.in

Zonal Office, Dehradun: Mahavir Tower, St. Jude's Crossing

"APPENDIX-IV-A" (See proviso to rule 8(6)) Sale notice for sale of Immovable property E-Auction Sale Notice for Sale of Immovable Assets Under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read with Proviso to Rule 8(6) of The Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described movable/Immovable properties Hypothecated / charged to the secured creditor, the constructive/physical possession of which has been taken by the Authorised officer of Bank of India, will be sold on "As is Where is", As is What is " and "Whatever there is, Without Recourse" Basis . For detailed terms and condition of sale, please refer to the link provided in (a) https://www.bankofindia.co.in /(b)

https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp/(c) https://www.eprocure.gov.in. DATE OF INSPECTION OF LAST DATE AND TIME OF SUBMISSION OF DATE AND TIME OF E AUCTION THE ASSETS EMD AND DOCUMENTS ON OR BEFORE 19.02.2021 Date: 25.02.2021 Date: 22.02.2021 From 11.00 AM to 04.00 PM from 10.30 AM onwards till 12.30 PM with upto 05.00 PM by ONLINE/ OFFLINE with concerned Branch unlimited extensions of 5 Minutes duration

Name of Auth. A/c Name/ No. for Reserve Price Demand Notice Description of the Moveable Sr. Name of the NPA Date **EMD** submission Officer/ Phone EMD and A/C/ Branch through RTGS/ NEFT Immoveable properties O/s Amt. No./ Email I.D Bid Increment Value All the parts and parcels of residential A/c name : Intermediary Mr. Tarla K Bakhru Mr. Jitendra G. 28.04.2017 6.85 lac Sharma and Mrs. property measuring 809.02 sq.ft. situated Phone No. Inward Outward Rs.12,57,641.58 1.00 lac at Plot No. 10, Khasra No. 276, Rama 9910901125 Monika Sharma Plus interest and A/c No. Vihar, Vill. Dinarpur, Pargana Jwalapur, E Mail I.D -0.10 lac Borrower-765490200000033 other expenses Haridwar, Owner: Mrs. Monika Sharma Dehradun.ARD@ Sarai Jwalapur w.e.f 01.04.2017 IFSC : BKID0007654 Branch, Haridwar bankofindia.co.in Deepak Sharma Mr. Tarla K Bakhru All the parts and parcels of residential A/c name : Intermediary 22.30 lac 05.06.2018 and Vineeta Plot no 6 B & 7, Khasra no. 276, Rama Phone No. Inward Outward Rs. 18,55,153 2.30 lac Vihar admeasuring 1919 Sq. Ft. situated Sharma Plus interest and A/c No. at Vill. Dinarpur, Pargana Jwalapur, Borrower -E Mail I.D -0.25 lac other expenses 765490200000033 Tehsil & Distt. Haridwar Owner: Mrs. Dehradun.ARD@ Sarai Jwalapur Vineeta Sharma & Mrs. Jyoti Sharma | w.e.f. 31.05.2018 | IFSC: BKID0007654 | bankofindia.co.in

TERMS & CONDITIONS: 1. The Auction sale bidding process will be online through the website https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp in specified time schedule with unlimited extensions of 5 minutes. M/s MSTC.Ltd Toll Free No. 18001025026, Contact Person Ritesh Nath, Mobile No. 09668551395, Email Id: rnath@msctindia.co.in and Rakesh Ranjan, Mobile No. 09911700233, Email Id: rranjan@mstcindia.co.in, 2. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets, 3. The Bidders should get themselves registered on https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp by providing requisite KYC documents and registration fee as per the practice followed by M/s. MSTC.Ltd well before the auction date. The registration process takes minimum of two working days. (Registration process is detailed on the above website). 4. The Intending bidder should transfer his EMD amount by means of challan generated on his bidder account maintained with MSTC Ltd at https://www.mstcecommerce.com/auctionhome/ibapi/index.jsp, by means of NEFT/RTGS transfer from his bank account, 5. The Intending bidder should take care that the EMD is transferred at least one day before the date of auction and confirm that his wallet maintained with M/s. MSTC Ltd is reflecting the EMD amount without which the system will not allow the bidder to participate in the eauction. 6. The EMD of the unsuccessful bidder will be refunded to their respective wallet maintained with M/s MSTC Ltd. The Bidder has to place a request with MSTC Ltd for refund of the same back to his bank account, 7. The Earnest Money Deposit (EMD) of the successful bidders shall be retained towards part sale consideration. 8. The Earnest Money Deposit shall not bear any interest. 9. The successful bidder shall have to deposit 25% of the Sale Price (i.e Highest Bid Amount) excluding EMD already paid, immediately after the acceptance of Bid Price by the Authorized Officer and remaining of the Sale Price within 15 days from Bid Date. In case of default in payment by the successful bidder, the amount already deposited by the bidder shall be liable to be forfeited. 10. The purchaser shall bear the applicable stamp duties/ additional stamp duties/ transfer charges, fee etc and also all the statutory/ non statutory dues, taxes,

rates assessment charges, fee etc owing to anybody. STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT), RULE 2002.

Borrowers/ guarantors are hereby notified to pay the total dues along with up to date interest and ancillary expenses before the date of E-Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest & cost. Date: 06.02.2021 Authorised Officer, Bank of India Place: Dehradun